

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-332/ND/2023
IA/2282/2024

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

Mr. Suresh Chand Jain

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 24.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the RP

:Mr. Deepak Mittal, RP in person

For the PG

:Adv. Anurag Kumar

ORDER

IA/2282/2024

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and sought time to file reply. Reply be filed within a period of two weeks, list the matter on **03.09.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)